

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1440

ANSWERED ON:29.07.2015

Ban on Sale of Junk Food

Muddahanumegowda Shri S.P.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that an Expert Committee has recommended to ban the sale of junk food and aerated drinks in and around schools and if so, the response of the Government thereto;
- (b) whether it is also a fact that the Delhi High Court has also directed the centre to submit its course of action on the above and if so, the details thereof ; and
- (c) the reasons for delay if any, in issuing directives to all the schools in the country to ban sale of junk food and aerated drinks?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a): An Expert Group was constituted on 16.09.2013 by Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare, New Delhi on the direction of Hon'ble High Court, Delhi to assist the Central Advisory Committee (CAC) of FSSAI to develop guidelines for making available quality and safe food in schools. The Expert Group has recommended the restriction/limitation of the availability of most common HFSS (High in Fat, Salt and Sugar) Foods in schools and area within 50 meters.

(b): There are no such directions to the Central Government in the order of Hon'ble Delhi High Court dated 25.02.2015 in W.P.(C) No. 8568/2010, though there are directions to FSSAI, Delhi Government and CBSE.

(c): Central Board of Secondary Education (CBSE) has advised its affiliated schools to ensure that school canteens provide healthy snacks and that junk food, carbonated and aerated beverages are replaced with healthy snacks, juices and dairy products.
